

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UNSTARRED QUESTION NO. 5264
TO BE ANSWERED ON
MONDAY, 3RD APRIL, 2023 / CHAITRA 13, 1945 (SAKA)**

INCOME TAX RAIDS

5264: SHRI T.R. BAALU:

Will the Minister of FINANCE be pleased to state:

- (a) the details of raids conducted by the Income Tax Department during each of the last three years, for suspected and identified large-scale tax evasion in the States of Uttar Pradesh, Karnataka, West Bengal, Tamil Nadu, Gujarat, Punjab, Delhi, and Maharashtra including the names of companies and individuals;
- (b) the final outcome of such raids and the amount of unaccounted money seized in those raids; and
- (c) the penalty/fine imposed by the Government post such raids and the additional tax revenue realized by the Government through these raids?

ANSWER

**MINISTER OF STATE IN MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

(a), (b) & (c):The Income-tax Act, 1961 [the Act] has no expression such as 'raid'. The premises of the persons searched under the provisions of the Act, for suspected and identified large-scale tax evasion, are usually spread across multiple states/geographies. Accordingly, these searches and the amount of unaccounted money seized therein, cannot be attributed to any particular state(s).

On the basis of the evidence gathered during search operation and the subsequent investigation, tax assessments are finalized and a tax demand is raised. However, the income assessed and the tax thereupon get crystallised conclusively only when appeals, if any, preferred before CIT(A), ITAT, Hon'ble High Court and Hon'ble Supreme Court are decided. Further, the penalty(ies) proceedings under the Act are initiated, in applicable cases & these proceedings are also subject to a similar appellate procedure.

However, the disclosure of information in respect of specific assesseees is prohibited except as per the provisions of section 138 of the Act.

Details with respect to searches conducted in the country in the last three financial years are as follows:

Financial Year	No. of groups searched	Value of assets seized (in Rs. crores)
2019-20	984	1289.47
2020-21	569	880.83
2021-22	686	1159.59
2022-23 (upto Jan 2023)*	602	1533.23

** The figures are provisional.*

Other data is not maintained centrally.
